

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/00244/2019

Dated Tuesday, the 5th day of March, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

Mr.A.Jayaraman,
No.18, Veerasamy 1st Street,
Ayanavaram, Chennai 600 023.

...Applicant

By Advocate M/s Rohini Ravikumar

Vs.

1. The General Manager,
Integral Coach Factory,
Chennai 600 038.

2.Joint Director Estt,
Railway Board,
Ministry to Railways

...Respondents

By Advocate Mr.P.Srinivasan

ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To direct the respondents to consier favourably the applicant's letter representation dated 31.10.2018 and
(ii)consequently direct the respondent to uphold equal pay for equal work
(iii)consequently pass such further or other orders as deemed fit in the facts and circumstances of the case.”

2. It is submitted by the learned counsel for the applicant that the applicant made Annexure A-1 representation dated 31.10.2018 regarding his grievance which is still pending with the authorities. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.

3. Mr.P.Srinivasan, Senior Standing Counsel for Railways takes notice on behalf of the respondents.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, Annexure A-1 representation of the applicant dated 31.10.2018 is directed to be considered by the competent authority in accordance with the relevant rules. A

reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions at the admission stage.

(R.RAMANUJAM)
MEMBER (A)
05.03.2019

M.T.